

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 134 of 2016 in  
DFR No. 32 of 2016**

**Dated: 15<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Prayas (Energy Group)  
Versus**

**...Appellant(s)**

**Rattan India Power Ltd. & Ors.**

**...Respondent(s)**

**Counsel for the Appellant(s) : Ms. Anushree Bardhan  
Ms. Poorva Saigal**

**ORDER**

Learned counsel for the appellant seeks permission to withdraw the appeal. The appeal is allowed to be withdrawn.

Accordingly, the appeal is dismissed as withdrawn.

**(I.J. Kapoor)  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**